

THE 6TH RESPONDENT HEREIN PRODUCED AT ANNEXURE-K1 IN SO FAR AS THE SAME RELATES TO ORDERING/IMPOSING THE RECOVERY OF A SUM OF RS. 86,52,163/- FROM THE PETITIONER AS THE SAME BEING ARBITRARY ILLEGAL AND NOT SUSTAINABLE IN LAW.

THIS WRIT PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 15.12.2023, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

ORDER

The petitioner is before this Court calling in question orders dated 29-07-2021 and 16-10-2017 passed by the 6th respondent and the 3rd respondent respectively imposing huge recovery upon the petitioner and denial of complete pension.

2. The facts, in brief, germane are as follows:-

The petitioner was an employee of the Hubli Electricity Supply Company Limited ('the Company' for short). The date of joining of the petitioner or his service conditions or even promotions granted to him from time to time is not germane to be noticed. It would suffice if the story would commence from the date on which the issue in the *lis* has emerged. Between 2005 and 2007, the petitioner was working as a Section Officer at Hidkal in Raibag

Taluk. During the said period, it is alleged, that the petitioner had failed to return 69 failed transformers to the stores and had thereby caused loss to the Company to the tune of ₹20,03,952/-. An explanation was sought from the hands of the petitioner, after which, it appears the petitioner was placed under suspension on 11-04-2011. On the same cause of action the petitioner submitted a representation that after his transfer from Hidkal Sub-Division, the Assistant Executive Engineer has in fact sent all the failed transformers to the stores under D-6 accounts against an acknowledgment. The representation further requested that an amount of ₹8,000/- is being deducted from the salary of the petitioner from 2008 and sought restoration of the deduction. The issue did not stop there. The petitioner was again directed to verify records and submit an explanation with regard to the receipt of failed transformers at the stores.

3. It appears that on the basis of the report of the 5th respondent dated 22-02-2012 reporting that there was no proof for the failed transformers received at the stores on 20-07-2007 as claimed by the petitioner, the 4th respondent directed imposition of

recovery of ₹20,03,952/- and reduced the pay of the petitioner to the lowest scale of pay in the cadre of Junior Engineer.

4. After the said event, a notification comes to be issued on the strength of an Annual Store Count report that there was shortage of 36 store materials amounting to ₹66,23,333/- out of which 11 items were valued at ₹7,70,381/- which was invoiced by the petitioner and a direction was issued to recover the said amount. This was without holding any inquiry or hearing the petitioner. During the pendency of all these proceedings, the petitioner retires on attaining the age of superannuation on 31-05-2013. Pension to the petitioner was not settled despite passage of 3 years and repeated representations. It is then, the Superintending Engineer of the Division orders release of only 25% of pension to be the provisional pension, 50% of DCRG amount and no commutation. The recovery thus was 75% of pension, 50% of DCRG and 100% of commutation towards loss caused on account of alleged acts of the petitioner. This is again without holding any inquiry.

5. An internal report comes to be submitted by the 5th respondent/Executive Engineer which results in another order of recovery being passed by the 7th respondent on 18-12-2019 in a sum of ₹50,30,087/-. The recovery was on the basis of a report of the Committee appointed by the 3rd respondent to ascertain shortage of materials in Jamakhandi stores where the petitioner had worked subsequent to Hidkal Sub-Division. Thereafter, again on a detailed deduction statement proposal sent by 7th respondent on 29-06-2021, the 6th respondent proposes to effect recovery of ₹86,52,163/- from the hands of the petitioner by order dated 29-07-2021, thereby no pension be granted to the petitioner. All these happen without holding any departmental inquiry against the petitioner.

6. On 04-12-2021, comes a correspondence between the Controller (Accounts and Finance) of the Company pointing out that no departmental proceedings or penalty orders are issued against the petitioner for recovery of several amounts. Therefore, the Accounts Department of the Company sought a consent letter from the hands of the petitioner for recovery of amounts from out of

pension of the petitioner. This was not consented to but several correspondences were made that no deduction be made from pension account of the petitioner. 11 years passed by after his superannuation but no pension in its entirety or retirement benefits are extended, all for acts alleged to have been done by the petitioner for which departmental inquiry was never conducted but directed recovery to be made. The aforesaid are the averments in the petition seeking annulment of all orders of recovery and directing release of pension.

7. Heard Sri Ramachandra A. Mali, learned counsel appearing for the petitioner, Sri V.S. Kalsurmath, learned High Court Government Pleader appearing for respondent No.1 and Sri B.S.Kamte, learned counsel appearing for respondents 2 to 7.

8. The learned counsel Sri Ramachandra A. Mali, appearing for the petitioner would vehemently contend that the respondents have time and again unilaterally directed recovery of amounts from the petitioner right from 2008 till 2013 i.e., up to his superannuation for 5 years, which recoveries are made without

holding any inquiry. Even after retirement of the petitioner, recoveries are made from out of pension account without holding any inquiry. The only proceeding that began was invoking Rule 12 of the Karnataka Electricity Board Employees' (Classification, Disciplinary Control & Appeal) Regulations, 1987 ('the Regulations' for short) for imposition of minor penalty. The petitioner had preferred an appeal against the order of recovery of ₹20/- lakhs and reduction of pay to the lowest scale of pay in the cadre of Junior Engineer. This was set aside by the Appellate Authority by modifying the penalty with imposition of stoppage of one increment. After the said order, huge recoveries are directed without even affording an opportunity of hearing to the petitioner. He would therefore, seek quashment of entire proceedings and consequent release of all terminal benefits.

9. Per-contra, the learned counsel Sri B.S. Kamte, representing the Company would submit that inquiry was initiated by drawing up charges on 26-12-2011 and reply from the petitioner was sought and penalty was imposed on 05-04-2012. It was recovery of ₹20/- lakhs and reduction in basic pay to the lowest

scale of pay in the cadre of Junior Engineer. An appeal was preferred and the Appellate Authority modifies the order, after which a Special Inquiry Committee was constituted to find out shortages in store materials which submitted its report on 05-10-2019. It is after this, the petitioner was held guilty and recovery to tune of ₹50/- lakhs was directed. It is admitted by the respondents that only departmental inquiry that was initiated was in the year 2011 which also culminated in imposition of penalty on 05-04-2012. Rest of the recoveries made is without holding any inquiry. It is the submission of the learned counsel that when loss is found on account of acts of the petitioner, the Company is entitled to recover and not pay any terminal benefits to an employee who has indulged himself in grave acts of misconduct. He would seek dismissal of the petition.

10. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

11. The afore-narrated facts though not in dispute would require to be *deciphered threadbare*. The saga against the petitioner commences from the time when he was functioning as Section Officer in Hidkal. That was between 2005 and 2007. The allegation comes about in the year 2008 wherein it is alleged that the petitioner was responsible for non-return of 69 failed transformers to the stores which has caused loss to the tune of ₹20/- lakhs and an order of recovery of ₹5000/- from out of the salary of the petitioner was imposed on 18-02-2008. The official memorandum imposing recovery from salary reads as follows:

“ಅಧಿಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರ

ವಿಷಯ: ವಿಫಲವಾದ ಪರಿವರ್ತಕಗಳನ್ನು ಹಾಗೂ ಮಾರ್ಗ ಸಾಮಗ್ರಿಗಳು ಉಗ್ರಾಣಕ್ಕೆ ಹಿಂತಿರುಗಿಸದೇ ಇರುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: ಈ ಕಚೇರಿ ಪತ್ರ ಸಂ: ಕ್ರಸಂ/ಘ/ಕಾನಿಅ/ಲೆ/ಸಲೆ-೨/ಹಿಸ-೨/ಸಿರಸ-೩೭೭೭ ದಿನಾಂಕ: ೨೩-೬-೨೦೦೭.

ಶ್ರೀ ಎ.ಎಚ್.ಮಕಾಂದಾರ ಕೆ.ಇಂ(ವಿ), ಡಿ.ಡಿ ಕೆ ಐ ವಿ ವಿ ಕೇಂದ್ರ ಹು.ವಿ.ಸ.ಕಂ.ನಿ, ಶಿರಹಟ್ಟಿ ಇವರು ಈ ಹಿಂದೆ ಹಿಡಕಲ್ ಶಾಖೆಯಲ್ಲಿ ಶಾಖಾಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ವಿಫಲವಾದ ಕಳಚಿದ ಪರಿವರ್ತಕಗಳನ್ನು ಉಗ್ರಾಣಕ್ಕೆ ಹಿಂತಿರುಗಿಸಿರುವುದಿಲ್ಲ. ಇದರ ಪ್ರಯುಕ್ತ ನೋಟಿಸನ್ನು ಉಲ್ಲೇಖದಲ್ಲಿ ತಿಳಿಸಿದಂತೆ ಕಳಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಸಾಮಗ್ರಿಗಳ ಒಟ್ಟು ಮೊತ್ತ ರೂ. ೪೫೭೫೭೦೦.೦೦ ಗಳನ್ನು ಸದರಿಯವರ ವೇತನದಲ್ಲಿ ರೂ. ೫೦೦.೦೦ ರಂತೆ ಫೆಬ್ರವರಿ-೨೦೦೮ ರಿಂದ ಮುರಿದುಕೊಳ್ಳಲು ಈ ಮೂಲಕ ಆದೇಶಿಸಲಾಗಿದೆ. ಸದರಿಯವರಿಗೆ ಈ ಕಚೇರಿಯಿಂದ ನೋಟಿಸು ಕಳಿಸಿದರೂ ಕೂಡ ಯಾವುದೇ ಉತ್ತರ ಕೊಟ್ಟಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಈ ಕ್ರಮವನ್ನು ಜಾರಿಗೊಳಿಸಲಾಗಿದೆ. ಅಲ್ಲದೆ, ಕಂಪನಿಯ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಲು ಕಾರಣಗಳಿಗೆ ಸಿ.ಡಿ.ಸಿ. ಮತ್ತು ಎ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಅಗತ್ಯ ತಿಳಿಸಿದ ಕ್ರಮವನ್ನು ಪ್ರತ್ಯೇಕವಾಗಿ ಜರುಗಿಸಲಾಗುವುದು.

ಸಹಿ/-

ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು (ವಿ)

ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ ವಿಭಾಗ
ಹು.ವಿ.ಸ.ಕಂ.ನಿ. ಘಟಪ್ರಭಾ.”

(Emphasis added)

The aforesaid official memorandum is clear that it was not a product of any determination of loss against the petitioner as no inquiry was conducted to fix the responsibility. Long after imposition of penalty of ₹5,000/-, comes another official memorandum on 15-01-2010, to continue recovery of the loss caused. The official memorandum reads as follows:

“ಅಧಿಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರ

ವಿಷಯ: ವಿಫಲವಾದ ಪರಿವರ್ತಕಗಳನ್ನು ಉಗ್ರಾಣಕ್ಕೆ ಹಿಂತಿರುಗಿಸದ ಹಾಗೂ ಸಮಾಪನ ವರದಿಗಳನ್ನು ಸಲ್ಲಿಸದ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1) ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು(ಆಂ.ಪ.), ಘಟಪ್ರಭಾ ಇವರ ವರದಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಘ/ಲೆ(ಆಂ.ಪ)/684-88 ದಿನಾಂಕ: 28.01.2009.

ಶ್ರೀ ಎ ಎಚ್ ಮಹಾನದಾರ ಕಿರಿಯ ಇಂಜಿನಿಯರ ಹುವಿಸಕಂನಿ ಇವರು ಈ ಹಿಂದೆ ಹಾದುಗೇರಿ ಶಾಖಾಧಿಕಾರಿಯಾಗಿ ಕೆಲಸವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿರುವ ಅವಧಿಯಲ್ಲಿ ಕೆಲವೊಂದು ವಿಫಲವಾದ ಪರಿವರ್ತಕಗಳನ್ನು ಉಗ್ರಾಣಕ್ಕೆ ಹಿಂತಿರುಗಿಸದ ಕುರಿತು ಕೆಳಗೆ ನಮೂದಿಸಿದ ಕಾರ್ಯದೇಶಗಳ ಮುಂದೆ ತಿಳಿಸಿದಂತೆ ಅವುಗಳ ಒಟ್ಟು ಮೊತ್ತವನ್ನು ಅವರ ವೇತನದಲ್ಲಿ ಜನವರಿ 2010 ನೇಯ ತಿಂಗಳಿನಿಂದ ರೂ. 5000.00 ಗಳಂತೆ ಮುರಿದುಕೊಳ್ಳಲು ಈ ಮೂಲಕ ಆದೇಶಿಸಲಾಗಿದೆ.

| ಕ್ರ.ಸಂ | ಕಾರ್ಯದೇಶಗಳ ಸಂಖ್ಯೆ | ಪರಿವರ್ತಕಗಳ ಸಾಮರ್ಥ್ಯ | ಪರಿವರ್ತಕಗಳ ಮೊತ್ತ |
|--------|--------------------------------|---------------------|------------------|
| 1 | AJ14.169/RBG-7229, Dt 20.07.05 | 25KVA | 44260.00 |
| 2 | AJ14.169/RBG-7239, Dt 09.08.05 | 25KVA | 44260.00 |
| 3 | AJ14.169/RBG-7240, Dt 09.08.05 | 25KVA | 44260.00 |
| 4 | AJ14.169/RBG-7250, Dt 27.09.05 | 63KVA | 66200.00 |
| 5 | AJ14.169/RBG-7287, Dt 12.12.05 | 63KVA | 66200.00 |
| 6 | AJ14.169/RBG-7301, Dt 04.01.06 | 63KVA | 66200.00 |
| 7 | AK14.169/RBG-7221, Dt 17.12.06 | 25KVA | 44260.00 |
| 8 | AK14.169/RBG-7223, Dt 17.05.06 | 25KVA | 44260.00 |

| | | | |
|---------------|--------------------------------|--------|-------------|
| ⁹ | AK14.170/RBG-6179, Dt 30.03.07 | 100KVA | 90000.00 |
| ¹⁰ | AL14.170/RBG-5521, Dt 23.04.07 | 100KVA | 90000.00 |
| ¹¹ | AK14.170/RBG-6143, Dt 05.03.07 | 100KVA | 90000.00 |
| ¹² | AL14.169/RBG-5569, Dt 18.05.07 | 63KVA | 73500.00 |
| ¹³ | AK14.169/RBG-7207, Dt 22.05.07 | 25KVA | 50700.00 |
| ¹⁴ | AL14.170/RBG-5591, Dt 31.05.07 | 25KVA | 50700.00 |
| ¹⁵ | AL14.170/RBG-5593, Dt 31.05.07 | 63KVA | 73500.00 |
| ¹⁶ | AL14.170/RBG-5594, Dt 31.05.07 | 25KVA | 50700.00 |
| ¹⁷ | AL14.170/RBG-5595, Dt 31.05.07 | 25KVA | 50700.00 |
| ¹⁸ | AL14.170/RBG-5616, Dt 14.06.07 | 100KVA | 90000.00 |
| ¹⁹ | AL14.170/RBG-5622, Dt 16.06.07 | 100KVA | 90000.00 |
| ²⁰ | AL14.170/RBG-5605, Dt 07.06.07 | 63KVA | 73500.00 |
| ²¹ | AL14.170/RBG-5607, Dt 08.06.07 | 63KVA | 73500.00 |
| ²² | AL14.170/RBG-5608, Dt 08.06.07 | 63KVA | 73500.00 |
| ²³ | AL14.170/RBG-5556, Dt 10.05.07 | 63KVA | 73500.00 |
| ಒಟ್ಟು | | | 1513700.00" |

Those recoveries are initiated against the petitioner without divulging determination of the amount of loss. This is the first blush of illegality committed by the Company.

12. On 26-12-2011, a kind of charge sheet is drawn up against the petitioner invoking Rule 12 of the Regulations which deals with procedure for imposition of minor penalty. This results in a penalty being imposed against the petitioner which was reduction to lowest scale of pay in the cadre of Junior Engineer. The subject matter was the same that had led to imposition of recovery of ₹5,000/- i.e., loss of 69 transformers in Hidkal.

13. The petitioner was later placed under suspension pending initiation of regular departmental inquiry which never came about, but what comes about is a penalty i.e., imposition of ₹20/- lakhs and reduction to the lowest scale of pay in the cadre of Junior Engineer on 05-04-2012. The penalty so imposed reads as follows:

ಆದ್ದರಿಂದ ಕ.ವಿ.ಮಂ. ನೌಕರರ (ಪ.ಶಿ.ನಿ. ಮತ್ತು ಮೇ) ನಿಬಂಧನೆಗಳು 1987 ರ ನಿಯಮ 9ರ (1) ರಿಂದ (1va) ರಡಿಯಲ್ಲಿ ಇರುವ ದಂಡನೆಗಳಿಗೆ ಅರ್ಹರಾಗಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಈ ಕೆಳಗಿನಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿದೆ.
ಆದೇಶ ಸಂಖ್ಯೆ: ಚಿ/ಅಅ(ವಿ)/ಉಲೇನಿ/ಸಲೆ/ಇತರೆ/2011-12/72-83 ದಿನಾಂಕ: 05.04.2012

ಈ ಪ್ರಕರಣದಲ್ಲಿ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ ಕ.ವಿ.ಮಂ. ನೌಕರರ (ಪ.ಶಿ.ನಿ. ಮತ್ತು ಮೇ) ನಿಬಂಧನೆಗಳು 1987 ರ ನಿಯಮ 12 ರೊಡನೆ ಓದಿ ನಿಯಮ 10 ಮತ್ತು 10a ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ನಾನು ಶ್ರೀ ಬಿ. ಜೆ. ಉಮೇಶ ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು (ವಿ), ಹಾಗೂ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿ ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ ವೃತ್ತ ಹು.ವಿ.ಸ.ಕಂ.ನಿ., ಚಿಕ್ಕೋಡಿ ಶ್ರೀ ಎ.ಎಚ್. ಮಹಾನದಾರ, ಕಿರಿಯ ಇಂಜಿನಿಯರ(ವಿ), ಇವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನಂತೆ ದಂಡನೆಗಳನ್ನು ವಿಧಿಸಿ ಆದೇಶ ಹೊರಡಿಸುತ್ತೇನೆ.

- 1) ಕಂಪನಿಗೆ ಹಾನಿಯಾದ ರೂ. 20,03,952=00 ಮೊಬಲಗುದಲ್ಲಿ ಈಗಾಗಲೇ ಮುರಿದುಕೊಂಡಿರುವ ಮೊತ್ತವನ್ನು ಕಡಿಮೆ ಮಾಡಿ ಉಳಿದ ಮೊಬಲಗನ್ನು ನೌಕರನ ವೇತನ, ನಿವೃತ್ತಿ ಸೌಲಭ್ಯ ಹಾಗೂ ವೈಯಕ್ತಿಕ ಚರಾಸ್ತಿ/ಸ್ಥಿರಾಸ್ತಿ ಗಳಿಂದ ವಸೂಲಾತಿ ಮಾಡಲು ಆದೇಶಿಸಿದೆ. ಉಳಿದ ಮೊಬಲಗನ್ನು ನೌಕರನ ನಿವೃತ್ತಿ ಸೌಲಭ್ಯಗಳಿಂದ ಮುರಿದುಕೊಳ್ಳುವುದು ನಂತರ ಮುರಿದುಕೊಳ್ಳಬೇಕಾದ ಮೊಬಲಗು ಉಳಿದರೆ ನೌಕರನ ಸ್ಥಿರಾಸ್ತಿ ಹಾಗೂ ಚರಾಸ್ತಿಗಳನ್ನು ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳುವುದು.
- 2) ನೌಕರನ ಮೂಲ ವೇತನ (Basic Pay) ವೇತನವನ್ನು ಕಿರಿಯ ಇಂಜಿನಿಯರ(ವಿ) ಹುದ್ದೆಯ ವೇತನ ಶ್ರೇಣಿಯ ಕನಿಷ್ಠ ಮೂಲ ವೇತನಕ್ಕೆ ಖಾಯಂ ಆಗಿ ನಿಗದಿಗೊಳಿಸುವುದು.
- 3) ಅಮಾನತ್ತು ಅವಧಿಯನ್ನು ನೌಕರನ ಖಾತೆಯಲ್ಲಿರುವ ಯಾವುದಾದರೂ ಜಮೆಯಲ್ಲಿರುವ ರಚಿಗಳಿಗೆ ಖರ್ಚು ಹಾಕುವುದು. ಒಂದು ವೇಳೆ ಯಾವುದೇ ರಚಿಗಳು ಖಾತೆಯಲ್ಲಿ ಜಮೆ ಇಲ್ಲದಿದ್ದರೆ ವೇತನ ರಹಿತ ರಚಿ ಎಂದು ಪರಿಗಣಿಸುವುದು.
- 4) ನೌಕರನ ಸೇವಾ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸುವುದು.

ಸಹಿ/-
05/04/12

ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು (ಎ)
ಹಾಗೂ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಗಳು ಕಾ ಮತ್ತು ಪಾ ವೃತ್ತ, ಚಿಕ್ಕೋಡಿ
ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ಎ),(ಕ)ಕಾ ಮತ್ತು ಪಾ ವಿಭಾಗ,
ಹುವಿಸಕಂನಿ, ಜಮಖಂಡಿ ಇವರ ಮುಖಾಂತರ ನೋಟೀಸಿನ ಮೂರು ಪ್ರತಿಗಳನ್ನು
ಕಳುಹಿಸಲಾಗಿದೆ. ಒಂದು ಪ್ರತಿಯನ್ನು ದಿನಾಂಕ ಇರುವ ಸ್ವೀಕೃತಿ ಪಡೆದು
ದಾಖಲೆಗಾಗಿ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸುವುದು.”

(Emphasis added)

The petitioner prefers an appeal against the order of penalty. During the pendency of the appeal, the petitioner was to attain the age of superannuation on 31-05-2013. Then comes a notice dated 28-05-2013 three days prior to the date of superannuation of the petitioner. The notice reads as follows:

“ನೋಟೀಸ್:-

ವಿಷಯ:ಸನ್-2011-12ನೇ ಸಾಲಿನ ಉಗ್ರಾಣದ ವಾರ್ಷಿಕ ಎಣಿಕೆಯಲ್ಲಿ ಉಂಟಾದ ಸಾಮಗ್ರಿಗಳ ಕೊರತೆಯ ಮೊತ್ತವನ್ನು ನಿಮ್ಮ ನಿವೃತ್ತಿ ಉಪದಾನ ಮತ್ತು ಪರಿವರ್ತನೆಯಲ್ಲಿ ಮುರಿದುಕೊಳ್ಳುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಬಿಜೆಕೆ/ಕಾನಿ(ಎ)/ಲೆ/ಸಲೆ/12-13/9877-78 ದಿನಾಂಕ:20.12.2012

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ಶ್ರೀ ಎ.ಎಚ್.ಮಕಾನದಾರ. ಕಿರಿಯ ಇಂಜಿನಿಯರ್(ವಿ).33 ಕೆ.ವಿ ವಿದ್ಯುತ್ ವಿತರಣಾ ಕೇಂದ್ರ ಬೇಲೂರ್ ಹುವಿಸಕಂನಿ ಬಾಗಲಕೋಟೆ ಆದ ನೀವು. ಈ ಮೊದಲು ಜಮಖಂಡಿ ವಿಭಾಗದ ಉಗ್ರಾಣ ಪಾಲಕರಾಗಿ ಸೇವೆ ಸಲ್ಲಿಸಿದ ಅವಧಿ(2011-12)ಯಲ್ಲಿನ ವಾರ್ಷಿಕ ಉಗ್ರಾಣ ಎಣಿಕೆಯಲ್ಲಿ ಸುಮಾರು-11 ಸಾಮಗ್ರಿಗಳು ಕೋರತೆ ಕಂಡುಬಂದಿದ್ದು ಮಾನ್ಯ ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು(ಎ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ ವೃತ್ತ ಕಛೇರಿ ಹುವಿಸಕಂನಿ ಬಾಗಲಕೋಟೆ ರವರ ಅಧೀಕ್ಷಿತ ಜ್ಞಾಪನಾ ಪತ್ರ ಸಂಖ್ಯೆ:ಬಿಜೆಕೆ/ಆಆ(ಎ)/ಉಲೆನಿ/ಸಲೆ/ಹಿಸ/2012-13/3272-78 ದಿನಾಂಕ: 7-7-2012 ರ ಪ್ರಕಾರ ಒಟ್ಟು ರೂ.- 7,70,381-00 (ಎಳು ಲಕ್ಷ ಎಪ್ಪತ್ತು ಸಾವಿರ ಮೂರು ನೂರಾ ಎಂಬತ್ತೊಂದು ಮಾತ್ರ) ಗಳನ್ನು ಇಲ್ಲಿಯವರೆಗೂ ಸಕ್ರಮಗೊಳಿಸದೆ ಇರುವುದು ವಿಷಾದನೀಯ. ಹಾಗೂ ನೀವು ನಿಗಮದ ಸೇವೆಯಿಂದ ದಿನಾಂಕ:31.05.2013 ರಂದು ವಯೋನಿವೃತ್ತಿ ಹೊಂದಲಿರುವ ಪ್ರಯುಕ್ತ ಸದರಿ ವಿಷಯದಲ್ಲಿ ವಿಳಂಬಕ್ಕೆ ಆಸ್ಪದಿಸದೇ ಸಕ್ರಮಗೊಳಿಸಲು ಸೂಚಿಸುತ್ತಾ, ಜವಬ್ದಾರಿಯಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸದೆ ಕರ್ತವ್ಯ ಲೋಪಕ್ಕಾಗಿ ನಿಮ್ಮ ಮೇಲೆ ಏಕೆ? ಕ.ವಿ.ಮಂ.ನೌ ಕರರ(ವರ್ಗೀಕರಣ.ಶಿಸ್ತುನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಬಂದನೆಗಳು-1987ರ ಪ್ರಕಾರ ಶಿಸ್ತು ಕ್ರಮ ಜರುಗಿಸ ಬಾರದು ಎಂಬುವುದಕ್ಕೆ 3 ದಿನಗಳಲ್ಲಿ ಕಾರಣ ತಿಳಿಸಲು

ಗಡವು ನೀಡಿದೆ. ಇಲ್ಲವಾದಲ್ಲಿ ಸದರಿ ವೊತ್ತವನ್ನು ನಿಮ್ಮ ನಿವೃತ್ತಿ ಉಪದಾನ ಮತ್ತು ಪರಿವರ್ತನೆಯಲ್ಲಿ ಮುರಿದುಕೊಳ್ಳಲಾಗುವುದು ತಿಳಿಯಿರಿ, ಇದು ಅಂತಿಮ ಆದೇಶವಾಗಿರುತ್ತದೆ.

ಸಹಿ/-

ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್(ವಿ)

ಕಾ ಮತ್ತು ಪಾ ವಿಭಾಗ, ಹುವಿಸಕನಿ, ಜಮಖಂಡಿ

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| <p>ಗೌ. ಶ್ರೀ ಎ. ಎಚ್.ಮಹಾನದಾರ.ಕಿರಿಯ ಇಂ(ವಿ)33 ಕೆ.ಪಿ.ವಿದ್ಯುತ್ ವಿತರಣಾ ಕೇಂದ್ರ ಬೇಲೂರ್</p> | <p>ಸಹಾಯಕ.ಕಾರ್ಯನಿರ್ವಾಹಕ.ಇಂಜಿನಿಯರ್(ನೋಡಲ್ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಎಸ್.ಮತ್ತು ಎಲ್ ಉಪವಿಭಾಗ ಬಾಗಲಕೋಟೆ ರವರ ಮುಖಾಂತರ ಮೂರು ಪ್ರತಿಗಳನ್ನು ರವಾನಿಸುತ್ತಾ ಒಂದು ಪ್ರತಿಯನ್ನು ಸದರಿಯವರಿಗೆ ಜಾರಿಗೊಳಿಸಿ ಮತ್ತೊಂದು ಪ್ರತಿಯಲ್ಲಿ ದಿನಾಂಕದೊಂದಿಗೆ ರುಜು ಪಡೆದು ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಿ ಕೊಡುವುದು.”</p> |
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(Emphasis added)

The notice mentions irregularities committed in the stores when the petitioner was working as a Section Officer at Jamkhandi. The observation in the notice was that ₹7,70,381 which was the responsibility fixed against the petitioner was yet to be reconciled by the petitioner. Therefore, three days time was granted for such reconciliation. The petitioner pending submission of the reply attains the age of superannuation. Pension was not paid on account of non-reconciliation of the aforesaid amount as observed in the notice.

14. As noticed *supra*, the petitioner had preferred an appeal to the Appellate Authority against an order of recovery dated

05-04-2012 and the Appellate Authority entertaining the appeal modifies the penalty on 16-10-2017 by the following order:

“....
 ಆದೇಶ ಸಂಖ್ಯೆ: ಬೆವ/ಮುಇಂ(ಎ)/ಆಕಾ/ಇಎ/16-17/cys-61 ದಿನಾಂಕ:16.OCT.2017

ಕ.ವಿ.ಮ.ನೌಕರರ (ಸಿಡಿಸಿಎ) ನಿಯಮಾವಳಿ 1987 ರ ಶೆಡ್ಯೂಲ್ VII ರಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದ ಇಲ್ಲ ಮೇರೆಗೆ, ಮುಖ್ಯ ಇಂಜಿನಿಯರ್ (ವಿ), ಬೆಳಗಾವಿ ವಲಯ, ಹುವಿನಕಂನಿ. ಬೆಳಗಾವಿ ಹಾಗೂ ಮೇಲ್ಮನವಿ ಪ್ರಾಧಿಕಾರಿಯಾದ ನಾನು ಅಧೀಕ್ಷಕ ಇಂಜಿನಿಯರರು(ವಿ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ ವೃತ್ತ, ಹುವಿನಕಂನಿ., ಚಿಕ್ಕೋಡಿ ರವರ ಶಿಸ್ತು ಕ್ರಮದ ಆದೇಶ ಸಂಖ್ಯೆ: ಚಿ/ಆಆ(ಎ)/ಉಲೆನಿ/ಸಲೆ/ಇತರೆ/2011-12/72-83 ದಿ: 05.04.2012ರ ಶಿಸ್ತು ಕ್ರಮದ ಆದೇಶವನ್ನು ಮಾರ್ಪಡಿಸಿ, ಶ್ರೀ ಎ. ಎಚ್.ಮಕಾನದಾರ. ಕಿರಿಯ ಇಂಜಿನಿಯರ್ (ವಿ) (ನಿವೃತ್ತ), ಬಾರಾ ಇಮಾಮ ಗಲ್ಲಿ, ಚಿಕ್ಕೋಡಿ ಇವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನಂತೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸುತ್ತೇನೆ.

- 1) ಮೇಲ್ಮನವಿಯನ್ನು ಅಂಗೀಕರಿಸಲಾಗಿದೆ.
- 2) ನೌಕರನು ವಯೋ ನಿವೃತ್ತಿ ಹೊಂದಿರುವ ದಿನಾಂಕ 31-05-2013 ರ ಹಿಂದಿನ ಒಂದು ವರ್ಷದ ಅವಧಿಯ ಒಂದು ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿ ಮೊಬಲಗನ್ನು ನೌಕರನ ಪಿಂಚಣಿ ಸೌಲಭ್ಯಗಳಿಂದ ಮುರಿದುಕೊಳ್ಳುವುದು.
- 3) ಕಂಪನಿಗೆ ಹಾನಿಯಾದ ರೂ.20,03,952.00 ಮೊಬಲಗುಗಳಲ್ಲಿ ಈಗಾಗಲೇ ಮುರಿದುಕೊಂಡಿರುವ ಮೊತ್ತವನ್ನು ಕಡಿಮೆ ಮಾಡಿ ಉಳಿದ ಮೊಬಲಗನ್ನು ನೌಕರನ ನಿವೃತ್ತಿ ಸೌಲಭ್ಯಗಳಿಂದ ಮುರಿದುಕೊಳ್ಳುವುದು ನಂತರ ಮುರಿದುಕೊಳ್ಳಬೇಕಾದ ಮೊಬಲಗು ಬಾಕಿ ಉಳಿದರೆ ನೌಕರನ ಸ್ಥಿರಾಸ್ತಿ ಹಾಗೂ ಚರಾಸ್ತಿಗಳನ್ನು ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳುವುದು.
- 4) ಅಮಾನತ್ತು ಅವಧಿಯನ್ನು ನೌಕರನ ಖಾತೆಯಲ್ಲಿರುವ ಯಾವುದಾದರೂ ಜಮೆಯಲ್ಲಿರುವ ರಜೆಗಳಿಗೆ ಖರ್ಚು ಹಾಕುವುದು. ಯಾವುದೇ ರಜೆಗಳು ಖಾತೆಯಲ್ಲಿ ಜಮೆ ಇಲ್ಲದಿದ್ದಲ್ಲಿ ವೇತನ ರಹಿತ ರಜೆ ಎಂದು ಪರಿಗಣಿಸುವುದು.”

(Emphasis added)

The appeal was accepted and recovery is restricted for one year of annual increment prior to the date of his superannuation to be made from pensionary benefits and also to recover the entire loss of ₹20,03,952/- caused to the Company from out of terminal

benefits and if it falls short thereof to attach movables and immovables of the petitioner.

15. After the said order it appears that the petitioner again represented to the respondents seeking release of terminal benefits. Pending grant of complete terminal benefits to the petitioner, the Company appoints a Special Inquiry Committee to inquire into the alleged loss caused by several officers in the stores. The Committee so constituted appears to have submitted a report on 18-12-2019. The result of the findings of the Committee is again an order of recovery of ₹50,30,087/- against the petitioner and one other officer Sri A.R. Patthar. The order pursuant to the recommendation of the Committee reads as follows:

“ಪೀಠಿಕೆ:

1. ಶ್ರೀ ಪ್ರವೀಣಕುಮಾರ ಕೆ ಚಿಕ್ಕಾಡೆ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ವಿ), ಕಾ ಮತ್ತು ಪಾ ಗ್ರಾಮೀಣ ವಿಭಾಗ, ಹುವಿಸಕಂನಿ ಬೆಳಗಾವಿ ಹಾಗೂ ಅಧ್ಯಕ್ಷರು, ವಿಶೇಷ ತನಿಖಾ ಸಮಿತಿ, ಬೆಳಗಾವಿ ರವರ ವರದಿ ಪತ್ರ ಸಂಖ್ಯೆ: 5545- 49, ದಿನಾಂಕ: 05.10.2019.

2. ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು(ವಿ), ಕಾ ಮತ್ತು ಪಾ ವೃತ್ತ ಕಛೇರಿ, ಹುವಿಸಕಂನಿ, ಬಾಗಲಕೋಟೆ ರವರ ಆದೇಶ ಸಂಖ್ಯೆ:ಬಿಜೆಕೆ/ಅಅ(ಏ)/ಉಲೆನಿ/ಸಲೆ/2019-20/ಸಿವಾಯ್‌ಎಸ್-43, ದಿನಾಂಕ:27.11.2019.

ಪ್ರಸ್ತಾವನೆ:

ಸನ್ 2011-12 ರಿಂದ 2014-15 ರ ಅವಧಿಯಲ್ಲಿ ಹುವಿಸಕಂನಿ ಜಮಖಂಡಿ ವಿಭಾಗೀಯ ಉಗ್ರಾಣದಲ್ಲಿ ಕಂಡುಬಂದ ಕೊರತೆಯ ನಿಖರವಾದ ಮೊತ್ತವನ್ನು ಕಂಡುಹಿಡಿಯಲು, ಮಾನ್ಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಹುವಿಸಕಂನಿ, ಹುಬ್ಬಳ್ಳಿ ರವರ ನಿರ್ದೇಶನದ ಮೇರೆಗೆ, ಮಾನ್ಯ ಮುಖ್ಯ ಅಭಿಯಂತರರು(ವಿ),

ಹುಬ್ಬಳ್ಳಿಯ ಬೆಳಗಾವಿ ವಲಯ, ಬೆಳಗಾವಿ ರವರ ಅಧೀಕ್ಷಿತ ಜ್ಞಾಪನ ಪತ್ರ ಸಂಖ್ಯೆ: 12290-99, ದಿನಾಂಕ: 22.03.2019 ರನ್ವಯ ಶ್ರೀ ಪ್ರವೀಣಕುಮಾರ ಕೆ ಚಿಕ್ಕಾಡೆ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ವಿ), ಕಾ ಮತ್ತು ಪಾ ಗ್ರಾಮೀಣ ವಿಭಾಗ, ಹುಬ್ಬಳ್ಳಿಯ ಬೆಳಗಾವಿ ರವರ ಅಧೀಕ್ಷಿತದಲ್ಲಿ ರಚಿಸಿರುವ ವಿಶೇಷ ತನಿಖಾ ಸಮಿತಿಯ ವರದಿಯನ್ನು ಆಧರಿಸಿ, ಶ್ರೀ ಎ ಎಚ್ ಮಕಾನದಾರ, ನಿವೃತ್ತ ಕಿರಿಯ ಇಂ(ವಿ) ಇವರಿಂದ ಕಂಪನಿಗೆ ಬರಬೇಕಾದ ಉಗ್ರಾಣ ಸಾಮಗ್ರಿಗಳ ಕೊರತೆ ಮೊತ್ತ ರೂ. 50,30,087/-ಗಳನ್ನು ಸದರಿಯವರ ನಿವೃತ್ತಿ ಸವಲತ್ತುಗಳಿಂದ ವಸೂಲಾತಿ ಮಾಡಲು ಹಾಗೂ ಶ್ರೀ ಎ ಆರ್ ಪತ್ತಾರ, ನಿವೃತ್ತ ಕಿರಿಯ ಇಂ(ವಿ) ಇವರಿಂದ ಕಂಪನಿಗೆ ಬರಬೇಕಾದ ಉಗ್ರಾಣ ಸಾಮಗ್ರಿಗಳ ಕೊರತೆ ಮೊತ್ತ ರೂ. 31,43,504/- ಗಳನ್ನು ಸದರಿಯವರ ನಿವೃತ್ತಿ ಸವಲತ್ತುಗಳಿಂದ ವಸೂಲಾತಿ ಮಾಡಲು ಮಾನ್ಯ ಅಧೀಕ್ಷಿತ ಅಭಿಯಂತರರು(ವಿ). ಕಾ ಮತ್ತು ಪಾ ವೃತ್ತ ಕಛೇರಿ, ಹುಬ್ಬಳ್ಳಿಯ, ಬಾಗಲಕೋಟೆ ರವರು ಆದೇಶಿಸಿರುವ ಪ್ರಯುಕ್ತ, ಸದರಿ ನಿವೃತ್ತ ನೌಕರರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ನಿವೃತ್ತಿ ಉಪದಾನ. ಕಮ್ಯೂಟೇಷನ್ ಹಾಗೂ ಪಿಂಚಣಿ ಮೊತ್ತದಲ್ಲಿ . ಕೊರತೆ ಮೊತ್ತವನ್ನು ಮುರಿದುಕೊಳ್ಳಲು ಈ ಕೆಳಗಿನಂತೆ ಆದೇಶಿಸಲಾಗಿದೆ.

ಆದೇಶ: ಹೆಸಾಂ/ಚಿಕಡಿ/ಕಾನಿ(ವಿ)/ಲೆ/ಸಲೆ/ಹಿ(ಸಾ)/2019-20/10782-90 ದಿನಾಂಕ:18 DEC 2019

| ಕ್ರ. ಸಂ | ನಿವೃತ್ತ ನೌಕರರ ಹೆಸರು | ಉಗ್ರಾಣ ಸಾಮಗ್ರಿಗಳ ಕೊರತೆ ಮೊತ್ತ ರೂ.ಗಳಲ್ಲಿ | ಪಾವತಿಸಬೇಕಾಗಿರುವ ನಿವೃತ್ತಿ ಸವಲತ್ತುಗಳ ಮೊತ್ತ ರೂ.ಗಳಲ್ಲಿ | ವಸೂಲಿ ಮಾಡಿದ ಉಗ್ರಾಣ ಸಾಮಗ್ರಿಗಳ ಕೊರತೆ ಮೊತ್ತ ರೂ.ಗಳಲ್ಲಿ. |
|---------|---------------------------------------|--|--|---|
| 1 | ಶ್ರೀ ಎ ಎಚ್ ಮಕಾನದಾರ, ನಿವೃತ್ತ ಕಿ.ಇಂ(ವಿ) | 50,30,087/- | ಸದರಿ ನೌಕರನು ಕಾ & ಬಾ ಬಾಗಲಕೋಟೆ ವಿಭಾಗದಲ್ಲಿ ವಯೋನಿವೃತ್ತಿ ಹೊಂದಿರುವ ಪ್ರಯುಕ್ತ, ಸದರಿ ವಿಭಾಗಕ್ಕೆ ರೂ.3.50.30.087/- ಗಳ ಎ.ಟಿ ಯನ್ನು ಕಳುಹಿಸಲಾಗುವುದು. | 50,30,087 |
| 2 | ಶ್ರೀ ಎ ಆರ್ ಪತ್ತಾರ, ನಿವೃತ್ತ ಕಿ.ಇಂ(ವಿ) | 31,43,504/- | ನಿವೃತ್ತಿ ಉಪದಾನ ರೂ. | 10,00,000.00 |
| | | | ಕಮ್ಯೂಟೇಷನ್ ರೂ. | 14,10,286.00 |
| | | | ಪಿಂಚಣಿ ಹಿಂಬಾಕಿ ಮೊತ್ತ (31.12.2019ರ ಅಂತ್ಯಕ್ಕೆ) | 17,45,254.00 |
| | | | ಒಟ್ಟು ರೂ. | 41,55,540.00 |
| | | | | 31,43,504/- |

ಟಿಪ್ಪಣಿ: ಶ್ರೀ.100 ರಷ್ಟು ಪಿಂಚಣಿಯ ಅಂತಿಮ ಮಂಜೂರಾತಿಯ ಷರತ್ತಿಗೊಳಪಟ್ಟು ಉಗ್ರಾಣ ಸಾಮಗ್ರಿಗಳ ಕೊರತೆ ಮೊತ್ತವನ್ನು ಮುರಿದುಕೊಳ್ಳಲಾಗಿದೆ

ಸಹಿ/-

ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ವಿ)

ಕಾ ಮತ್ತು ಪಾ ವಿಭಾಗ. ಹುಬ್ಬಳ್ಳಿಯ ಜಮಖಂಡಿ."

Pursuant to the aforesaid order, recovery is again initiated from out of the pension of the petitioner on three scores. The order of recovery reads as follows:-

“ಸಾಮಗ್ರಿಗಳ ನಿಯಮಾನುಸಾರ ಸಕ್ರಮಣಗಳಿಸಲು ವಿಫಲರಾದ ಕಾರಣ ವಯೋ ನಿವೃತ್ತಿ ಪಿಂಚಣಿ ಸವಲತ್ತುಗಳಲ್ಲಿ ಮೊತ್ತವನ್ನು ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಂಡು ಪೂರ್ಣ ಪ್ರಮಾಣದ ಪಿಂಚಣಿ ಮಂಜೂರು ಮಾಡಲು ಪ್ರಸ್ತಾವನೆಯ ಕಡತವನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಸಲ್ಲಿಸಲಾಗಿದೆ..

1. ಪಿಂಚಣಿ ಸೇವಾ ವೃತ್ತಾಂತ ಹಾಗೂ ವಿವಿಧ ರಜೆಗಳ ಪಟ್ಟಿ: 01.
2. ಕೊನೆಯ ವೇತನ ಪ್ರಮಾಣ ಪತ್ರ: 01.
3. ಕರ್ತವ್ಯದಿಂದ ಬಿಡುಗಡೆ ಮಾಡಿದ ಕಛೇರಿ ಅಧಿಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರವನ್ನು ಹೊಸ ಸೇವಾ ಪುಸ್ತಕ ಪುಟ ಸಂಖ್ಯೆ-32 ರಲ್ಲಿ ದಾಖಲಿಸಿದ ಪ್ರತಿ:01
4. ಪಿಂಚಣಿ ಕಡತ ನಮೂನೆ 1 ರಿಂದ 22 : 01.
5. ಶೇಕಡಾ 100 ರಷ್ಟು ತಾತ್ಕಾಲಿಕ ವಿಶ್ರಾಂತಿ ವೇತನ ಮತ್ತು ಶೇಕಡಾ 50 ರಷ್ಟು ನಿವೃತ್ತಿ ಉಪಧಾನವನ್ನು ಮಂಜೂರು ಮಾಡಿದ ಈ ಕಛೇರಿ ಅಧಿಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರ ಸಂಖ್ಯೆಯನ್ನು ಹೊಸ ಸೇವಾ ಪುಸ್ತಕ ಪುಟ ಸಂಖ್ಯೆ-32 ರಲ್ಲಿ ದಾಖಲಿಸಲಾಗಿದೆ: 01.
6. ಶ್ರೀ.ಎ.ಎಚ್.ಮಕಾನದಾರ. ಇವರ ಪಾಸಪೋರ್ಟ್ ಅಳತೆಯ ಭಾವಚಿತ್ರದ ದೃಡೀಕರಣ ಪತ್ರ : 01+02.
7. ಶ್ರೀ. ಎ. ಎಚ್.ಮಕಾನದಾರ. ಇವರ ಮಾದರಿ ರುಜು ದೃಡೀಕರಣ ಪತ್ರ: 01+02.
8. ಶ್ರೀ. ಎ.ಎಚ್.ಮಕಾನದಾರ. ಇವರ ಗುರುತಿನ ಚಿಹ್ನೆಗಳ ವೈದ್ಯಕೀಯ ಪ್ರಮಾಣ ಪತ್ರ : 01.
9. ಉಚಿತ ವಿದ್ಯುತ್ ಚಕ್ರ ಸೌಲಭ್ಯವನ್ನು ಹಿಂಪಡೆದ ಬಗ್ಗೆ ದೃಡೀಕರಣ ಪತ್ರ : 01.
10. ಸೊಸೈಟಿ ಬೇ ಬಾಕಿಯ ಪತ್ರ: 01.
11. ನಾಮ ನಿರ್ದೇಶಿತರ ಜನ್ಮ ದಿನಾಂಕದ ಬಗ್ಗೆ ಶಾಲೆ ಬಿಟ್ಟ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರದ ಪ್ರತಿ: 01.
12. ಸೇವಾ ಪುಸ್ತಕ.

| ಕ್ರ. ಸಂ | ವಸೂಲಾತಿ ಮಾಡಲು ನೀಡಿರುವ ಆದೇಶ ಸಂಖ್ಯೆ/ದಿನಾಂಕ ಮತ್ತು ಕಛೇರಿ ಹೆಸರು ಮತ್ತು ವಿವರ | ವಿವರಗಳು | ಮೊಬಲಗು | ನೌಕರನು ಸೇವೆಯಲ್ಲಿದ್ದಾಗ ಮುರಿದುಕೊಂಡ ಮೊಬಲಗು | ನೌಕರನಿಂದ ಇನ್ನೂ ಬರಬೇಕಾದ ಮೊಬಲಗು |
|---------|--|--|-------------|---|-------------------------------|
| 1 | ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ವಿ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನಾ ವಿಭಾಗ ಹುಮನಕಾನಿ, ಘಟಪ್ರಭಾ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:- ಘ/ಕಾನಿಅ/ಲಿ/ಸಲಿ/ಸ್ವಾಕ್/ 3933-35 ದಿನಾಂಕ :-25.06.2007 | ವಿಫಲವಾದ ಪರಿವರ್ತನೆಗಳನ್ನು ಉಗ್ರಾಣಕ್ಕೆ ಹಿಂದಿರುಗಿಸದೇ ಇರುವ ಕುರಿತು. | 8,25,000.00 | 1,90,000.00 | 6,35,000.00 |

| | | | | | |
|--|--|---|---------------------|--------------------|---------------------|
| 2 | <p>ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ವಿ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನಾ ವಿಭಾಗ ಹುಬ್ಬಳ್ಳಿ, ಘಟಪ್ರಭಾ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:- ಘ/ಕಾನಿಅ/ಲೆ/ಸಲೆ</p> <p>2/ಸಿರ/ಸಿವೈಎಸ್/13161-65 ದಿನಾಂಕ:05.01.2010 ಹಾಗೂ ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು(ವಿ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನಾ ವೃತ್ತ ಚಿಕ್ಕೋಡಿ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:- ಜಿ/ಅಅ(ವಿ)/ಉಲೆನಿ/ಸಲೆ/ಹಿಸ/11-12/72-83 ದಿನಾಂಕ:05.04.2012</p> | <p>ವಿಫಲವಾದ ಪರಿವರ್ತಕಗಳನ್ನು ಉಗ್ರಾಣಕ್ಕೆ ಹಿಂದಿರುಗಿಸದೇ ಇರುವ ಕುರಿತು.</p> | 20,03,932.00 | 68,700.00 | 19,35,232.00 |
| 3 | <p>ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು(ವಿ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನಾ ವೃತ್ತ ಬಾಗಲಕೋಟೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:- ಬಿಜೆಕೆ/ಅಅ(ವಿ)/ಉಲೆನಿ/ಸಲೆ/ಹಿಸ/12-13/3265-71 ದಿನಾಂಕ:- 07.07.2012</p> | <p>ಜಮಖಂಡಿ ವಿಭಾಗೀಯ ಉಗ್ರಾಣದಲ್ಲಿ ವಾರ್ಷಿಕ ಎಣಿಕೆಯಲ್ಲಿ ಕಂಡು ಬಂದ ಸಾಮಗ್ರಿ ಕೊರತೆ</p> | 7,70,381.00 | 0.00 | 7,70,381.00 |
| ಒಟ್ಟು ಮೊಬಲಗು:- | | | 35,99,313.00 | 2,58,700.00 | 33,40,613.00 |
| 4 | <p>ಅಮಾನತ್ತು ಅವಧಿಯನ್ನು ಸಕ್ರಮಗೊಳಿಸಿ ವಿವಿಧ ರಜೆಗಳನ್ನು ಮಂಜೂರು ಮಾಡಿರುವ ಪ್ರಯುಕ್ತ ಸದರಿಯವರಿಗೆ ಪಾವತಿಸಬೇಕಾದ ಹಿಂಚಾಕಿ ವೇತನದ ಬಾಕಿ ಮೊತ್ತವನ್ನು ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಳ್ಳಲಾಗಿದೆ.</p> | - | - | - | (-) 4,62,935.00 |
| 5 | <p>ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ವಿ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನಾ ವಿಭಾಗ, ಹು.ವಿ.ಸ.ಕಂ.ನಿ., ಜಮಖಂಡಿ ಇವರು ಉಲ್ಲೇಖ(1) ರಲ್ಲಿ ಆದೇಶಿಸಿದ ಮುರಿಕೆ ಮೊತ್ತದಲ್ಲಿ ಕೈಬಿಡಲು ತಿಳಿಸಿದ ಮೊತ್ತ</p> | - | - | - | (-) 7,70,380.00 |
| ಜಮಖಂಡಿ ವಿಭಾಗದಲ್ಲಿ ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಂಡು ಮುರಿಕೆ ಮಾಡಬೇಕಾದ ಉಳಿಕೆ ಮೊತ್ತ | | | | | 21,07,298.00 |
| 6 | <p>ಮಾನ್ಯ ಮುಖ್ಯ ಅಭಿಯಂತರರು(ವಿ) ವಲಯ ಕಛೇರಿ ಬೆಳಗಾವಿ ರವರ ಮೇಲ್ಮನವಿಯನ್ನು ಅಂಗೀಕಾರ, ಮಾಡಿ ಅಚಿತಿಮ ಆದೇಶವನ್ನು ಹೊರಡಿಸಿದ ಪ್ರಕಾರ 01 ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿಯ ಮುರಿಕೆ ಮಾಡಲು ಉಲ್ಲೇಖ(4) ರ ಪ್ರಕಾರ ಆದೇಶಿಸಿದ</p> | - | - | - | 13,249.00 |

| | ಮೊತ್ತ | | | | |
|---------------------------------------|--|---|---|---|----------------------|
| 7 | ವೇತನ ರಹಿತ ರಜೆ ಅವಧಿಯ 05 ದಿನದ ವೇತನ ಮುರಿಕೆ ಮಾಡಲು ಆದೇಶಿಸಿದ ಮೊತ್ತ | - | - | - | 9,514.00 |
| 8 | ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು(ಎ) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನ ವಿಭಾಗ, ಹು.ವಿ.ಸ.ಕಂ.ನಿ., ಜಮಖಂಡಿ ಇವರು ಉಲ್ಲೇಖ(5) ರಲ್ಲಿ ಆದೇಶಿಸಿದ ಮೊತ್ತ | - | - | - | 50,30,087.00 |
| ಒಟ್ಟು ಮುರಿಕೆ ಮಾಡಬೇಕಾದ ಮೊತ್ತ ರೂ | | | | | 71,60,148.00 |
| 9 | ಸದರಿ ನೌಕರನು ಮಾನ್ಯ ಮುಖ್ಯ ಅಭಿಯಂತರರು(ಎ) ವಲಯ ಕಛೇರಿ ಬೆಳಗಾವಿ ರವರಿಗೆ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ಮೇಲ್ಮನವಿಯನ್ನು ಅಂಗಿಕಾರ ಮಾಡಿ ಅಂತಿಮ ಆದೇಶವನ್ನು ಹೊರಡಿಸಿದ್ದು, ನೌಕರನ ಡಿ.ಸಿ.ಆರ್.ಜೆ ಮತ್ತು ಪರಿವರ್ತನೆ ಮೊತ್ತ ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಂಡಲ್ಲಿ. | - | - | - | (-) 19,10,170.00 |
| 10 | ನಿವೃತ್ತ ನೌಕರನಿಗೆ ಪಿಂಚಣಿ ನೀಡಲಾಗುತ್ತಿದ್ದು, ಅದರಲ್ಲಿ ಶೇಕಡಾ-75% ಮೊತ್ತ ಹಾಗೂ ಪಿಂಚಣಿಯಲ್ಲಿ ಮುರಿಕೆ ಮಾಡಲಾದ ಮೊತ್ತ | - | - | - | (-) 11,91,795.00 |
| 11 | ಪೂರ್ಣ ಪ್ರಮಾಣದ ಕುಟುಂಬ ಪಿಂಚಣಿ ಮಂಜೂರು ಮಾಡಿದಲ್ಲಿ ಪಿಂಚಣಿ ವ್ಯತ್ಯಾಸದ ಮೊತ್ತ | - | - | - | (-) 24,58,417.00 |
| ಉಳಿಕೆ ಮೊಬಲಗು:- | | | | | 15,99,766.00* |

Then comes an Official Memorandum dated 29-07-2021 which directs recovery from out of pension of the petitioner which reads as follows:

“-:ಅಧೀಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರ:-

ಕ್ರಮ ಸಂಖ್ಯೆ: ಬಿಜೆಕೆ/ಆಆ(ಎ)/ಉಲೆನಿ/ಸಲೆ/ಹಿಸ-2/2021-22/3604-08 ದಿನಾಂಕ:29 JUL 2021

ಶ್ರೀ ಎ.ಹೆಚ್.ಮಹಾನದಾರ ಕಿರಿಯ ಇಂಜಿನಿಯರು(ವಿ) 33ಕೆವಿ/11ಕೆವಿ ವಿದ್ಯುತ್ ವಿತರಣಾ ಕೇಂದ್ರ ಬೇಲೂರು ಇವರು ದಿನಾಂಕ:31.05.2013 ರಂದು ವಯೋನಿವೃತ್ತಿ ಹೊಂದಿರುವ ಪ್ರಯುಕ್ತ ಅವರಿಗೆ ಈಗಾಗಲೇ ಮಂಜೂರಾತಿಯಾಗಿರುವುದನ್ನು ಹಿಂಪಡೆಯಲಾಗಿದೆ. ಬಾಗಲಕೋಟೆ ವಿಭಾಗದ ಪರಿಷ್ಕರಿಸಿದ ಪಿಂಚಣಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಲೆಕ್ಕಾಧಿಕಾರಿ(ಆಂ.ಪ) ಬಾಗಲಕೋಟೆರವರಿಂದ ದೃಢೀಕರಿಸಿ ಸಲ್ಲಿಸಿದ್ದು, ಪಿಂಚಣಿ ಮೊತ್ತವನ್ನು ಶೇ.25% ರಿಂದ ಶೇ.100% ಕ್ಕೆ ಹೆಚ್ಚಿಸಿ 6 ತಿಂಗಳ ತಾತ್ಕಾಲಿಕ ಪಿಂಚಣಿ ಮತ್ತು ಶೇ.50% ರಷ್ಟು ನಿವೃತ್ತಿ ಉಪದಾನ ಮಾನ್ಯ ಮುಖ್ಯ ಆರ್ಥಿಕ ಅಧಿಕಾರಿಗಳು, ನಿಗಮ ಕಚೇರಿ ಹುವಿನಕಂನಿ, ಹುಬ್ಬಳ್ಳಿ ಇವರ ಪರಿಶೋಧನೆ, ಪೂರ್ಣ ಪಿಂಚಣಿ ಮತ್ತು ನಿವೃತ್ತಿ ಉಪದಾನ ಮೊತ್ತದ ಮಂಜೂರಾತಿಗೆ ಅಂತಿಮವಾಗಿ ಒಳಪಟ್ಟು, ಈ ಕೆಳಗಿನಂತೆ ಮಂಜೂರಾತಿ ಮಾಡಲಾಗಿದೆ.

1)ದಿನಾಂಕ:01.06.2013 ರಿಂದ ನೀಡಬೇಕಾದ ಶೇ.100% ರಷ್ಟು ಮಾಹೆಯಾನ ಪಿಂಚಣಿ ರೂ.26,442/- (ಅಕ್ಷರಗಳಲ್ಲಿ ರೂ ಇವತ್ತಾಯ ಸಾವಿರ ನಾಲ್ಕು ನೂರ ನಲವತ್ತೆರಡು ಮಾತ್ರ)

2)ಶೇ. 50% ರಷ್ಟು ನಿವೃತ್ತಿ ಉಪದಾನ ರೂ. 4,36,293/- (ಅಕ್ಷರಗಳಲ್ಲಿ ರೂ. ನಾಲ್ಕು ಲಕ್ಷ ಮೂವತ್ತಾಯ ಸಾವಿರ ಎರಡು ನೂರ ತೊಂಬತ್ತಮೂರು ಮಾತ್ರ)

ನೌಕರನಿಂದ ನಿಗಮಕ್ಕೆ ಬರಬೇಕಾದ ಸಾಮಗ್ರಿಗಳ ಕೊರತೆ ಮೊತ್ತ ರೂ.86,52,163/- ಗಳನ್ನು, ವಸೂಲಾತಿ ಮಾಡಬೇಕಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ನೌಕರನಿಗೆ ನೀಡಬೇಕಾದ ಮತ್ತು ಈಗಾಗಲೇ ವಸೂಲಾತಿ ಮಾಡಿದ ಮೊತ್ತವನ್ನು ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಂಡು, ಉಳಿದ ಮೊತ್ತವನ್ನು ಇನ್ನೂ ಮುಂದೆ ಪಾವತಿಸಲಾಗುತ್ತಿರುವ ನಿವೃತ್ತಿ ಸೌಲಭ್ಯಗಳಲ್ಲಿ ಮುರಿಕೆ ಮಾಡಿಕೊಳ್ಳಲು ಆದೇಶಿಸಿದೆ.”

(Emphasis added)

The amount is now projected at ₹86,52,163/-. This results in another communication to the Executive Engineer to recover the same from the hands of the petitioner. The relevant observation in the communication reads as follows:

“....
ಕ್ರ.ಸಂ. (7) ರಿಂದ (11) ರ ವರೆಗೆ ಒಟ್ಟು ಮೊತ್ತ ರೂ.50,08,655/- ಗಳನ್ನು ವಸೂಲಾತಿಗೊಳಿಸಿರುವುದಕ್ಕೆ ಯಾವುದೇ ವಿವರಣೆ ಪಟ್ಟಿಯನ್ನು ಲಗತ್ತಿಸಿರುವುದಿಲ್ಲ.

ಅಲ್ಲದೇ ಉಳಿದ ಮೊತ್ತ ರೂ.36,43,528/- ಗಳನ್ನು ನಿವೃತ್ತಿ ಸೌಲಭ್ಯಗಳಲ್ಲಿ ಮುರಿಕೆ ಮಾಡಲು ಆದೇಶಿಸಿರುತ್ತೀರಿ, ಆದರೆ ನೌಕರನಿಗೆ ನೀಡುವ ಒಟ್ಟು ಸೌಲಭ್ಯಗಳ ಮೊತ್ತ, ಈಗಾಗಲೇ ಮುರಿಕೆ ಮಾಡಿದ, ಇನ್ನು ಪಾವತಿಸುವ ಮೊತ್ತದಲ್ಲಿ ಮುರಿಕೆ ಮಾಡಬೇಕಾದ ಮೊತ್ತದ ವಿವರಗಳ ಪಟ್ಟಿ/ಆದೇಶದ ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಿರುವುದಿಲ್ಲ.

ಉಲ್ಲೇಖ (2) ರ ಪತ್ರದಲ್ಲಿ ಪ್ರಧಾನ ವ್ಯವಸ್ಥಾಪಕರು (ಆಡಳಿತ ಮತ್ತು ಮಾಸಂಘ), ನಿಗಮ ಕಛೇರಿ, ಹು.ವಿ.ಸ.ಕಂ.ನಿ., ಹುಬ್ಬಳ್ಳಿ ರವರು ಸೂಚಿಸಿರುವಂತೆ ಈ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲು ವಿಳಂಬಕ್ಕೆ ಕಾರಣರಾದ ಅಧಿಕಾರಿ/ನೌಕರರ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಿರುವ ಕುರಿತು ಯಾವುದೇ ಮಾಹಿತಿ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

ಮೇಲೆ ತಿಳಿಸಿದಂತೆ ಹಾಗೂ ಕೋಷ್ಟಕರ ಷರಾದಲ್ಲಿ ನಮೂದಿಸಿರುವ ನ್ಯೂನತೆಗಳನ್ನು ಸರಿಪಡಿಸಿ, ಎಲ್ಲಾ ವಿವರ/ದಾಖಲೆಗಳ ಪ್ರತಿಗಳೊಂದಿಗೆ ಪಿಂಚಣಿ ಮಂಜೂರಾತಿ ಪಾಧಿಕಾರಿ ಮತ್ತು ಮುಖ್ಯ ಇಂಜಿನಿಯರ್ (ವಿ), ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ ವಲಯ, ಹು.ವಿ.ಸ.ಕಂ.ನಿ., ಬೆಳಗಾವಿ ರವರ ಅಭಿಪ್ರಾಯದೊಂದಿಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ವಿಳಂಬ ಮಾಡದೇ ನಿಗಮ ಕಚೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸುವಂತೆ ನಿರ್ದೇಶಿತನಾಗಿದ್ದೇನೆ.

ಮುಂದುವರಿದು, ಮೇಲ್ಕಂಡ ನಿವೃತ್ತಿ ಹೊಂದಿರುವ ನೌಕರನ ಸೇವಾ ಪುಸ್ತಕ, ಪಿಂಚಣಿ ಕಡತ, ಹಾಗೂ ಉಲ್ಲೇಖ (1) ರ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಹಿಂದಿರುಗಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಿ/-

04.12.21

ನಿಯಂತ್ರಣಾಧಿಕಾರಿ (ಕಂ.ಲೆ & ಹ).

ನಿಗಮ ಕಛೇರಿ, ಹು.ವಿ.ಸ.ಕಂ.ನಿ., ಹುಬ್ಬಳ್ಳಿ."

(Emphasis added)

This results in a subsequent communication to the petitioner communicating the aforesaid amounts of recovery by alleging shortage at the time when the petitioner was functioning as Section Officer and two Official Memoranda are issued on 14-03-2022 which read as follows:

“ಅಧಿಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರ:

ವಿಷಯ: ಶ್ರೀ. ಆದಿಲ್. ಹೈದರ್. ಮಕಾನದಾರ. ನಿವೃತ್ತ ಕಿರಿಯ ಇಂಜಿನಿಯರ್(ವಿ) ಇವರ ಕಿರಿಯ ಇಂಜಿನಿಯರ್(ವಿ) ಹುದ್ದೆಯ ಬಡ್ಡಿ ಹಿಂಬಾಕಿಯ ಮೊತ್ತ ಪಾವತಿಯ ಕುರಿತು.

ಉಲ್ಲೇಖ: ಈ ಕಛೇರಿ ಅಧಿಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರ ಸಂಖ್ಯೆ: ಬಿಜೆಕೆ/ಕಾನಿಇಂ(ವಿ)/ಲೆ/ಸಲೆ-1/ನಿಸ-3/18018. ದಿನಾಂಕ: 25-02-2022.

(***)

ಶ್ರೀ. ಆದಿಲ್. ಹೈದರ್. ಮಕಾನದಾರ. ನಿವೃತ್ತ ಕಿರಿಯ ಇಂಜಿನಿಯರ್(ವಿ), 33/11 ಕೆಪ್ಪ ವಿಧ್ಯುತ ವಿತರಣಾ ಕೇಂದ್ರ. ಹಸ್ತಾಂ, ಬೇಲೂರ ಇವರ ಘಟಪುಭಾ ವಿಭಾಗದಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ದಿನಾಂಕ:13-

06-2005 ಕಿರಿಯ ಇಂಜಿನೀಯರ್(ವಿ) ಹುದ್ದೆಗೆ ಪದೋನ್ನತಿ ಹೊಂದಿದಾಗ ಪದೋನ್ನತಿ ಬಡ್ಡಿಯು ಬಿಟ್ಟು ಹೋದ ಬಡ್ಡಿಯ ವ್ಯತ್ಯಾಸದ ಮೊತ್ತ ರೂ. 1,07,011=00 ಗಳನ್ನು ಪಾವತಿಸುವುದನ್ನು ಸದರೀ ನೌಕರನಿಂದ ನಿಗಮಕ್ಕೆ/ಹುವಿಸಕನಿ., ಗೆ ಬರಬೇಕಾದ ಮೊತ್ತಕ್ಕೆ, ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಳ್ಳಲು ಆದೇಶಿಸಿದೆ.

ಸಹಿ/-

ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರ್(ವಿ)
ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ, ವಿಭಾಗ, ಹೆಸ್ರಾಂ,
ಬಾಗಲಕೋಟೆ."

....

":ಅಧಿಕೃತ ಜ್ಞಾಪನಾ ಪತ್ರ:

ವಿಷಯ: ಶ್ರೀ. ಆದಿಲ್. ಹೈದರ. ಮಕಾನದಾರ. ನಿವೃತ್ತ ಕಿರಿಯ ಇಂಜಿನೀಯರ್(ವಿ) ಇವರ 05 ದಿನಗಳ ವೇತನ ರಹಿತ ರಜೆ ಅವಧಿಯ ಮೊತ್ತವನ್ನು ಕಡಿತಗೊಳಿಸುವ ಕುರಿತು.

(***)

ಶ್ರೀ. ಆದಿಲ್. ಹೈದರ. ಮಕಾನದಾರ. ನಿವೃತ್ತ ಕಿರಿಯ ಇಂಜಿನೀಯರ್(ವಿ) 33/11 ಕೆಫ್ಪಿ ವಿದ್ಯುತ ವಿತರಣಾ ಕೇಂದ್ರ, ಹೆಸ್ರಾಂ, ಬೇಲೂರ ರವರ ಹೆಚ್ಚುವರಿಯಾಗಿ 05 ದಿನಗಳ ವೇತನ ರಹಿತ ರಜೆಯನ್ನು ಮಂಜೂರು ಮಾಡಿದ್ದು, ಪಿಂಚಣಿ ಸೇವಾ ವಿವರ ಲೆಕ್ಕಾಚಾರ ಮಾಡುವಾಗ ಕಂಡು ಬಂದ 05 ದಿನಗಳ ವೇತನ ಮೊತ್ತ ರೂ. 14,721=00 ಗಳನ್ನು ಪಿಂಚಣಿ ಸವಲತ್ತುಗಳಲ್ಲಿ ಕಡಿತಗೊಳಿಸಲು ಆದೇಶಿಸಿದೆ.

ಸಹಿ/-

ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರ್(ವಿ)
ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ, ವಿಭಾಗ, ಹೆಸ್ರಾಂ,
ಬಾಗಲಕೋಟೆ."

It is then the petitioner has preferred the subject petition seeking the aforesaid prayer of quashment of all the orders of recovery. All the recovery orders passed against the petitioner have resulted in ordering recovery of ₹86,52,163/- from the petitioner.

16. What shocks the conscience of the Court is that the Company has behaved as if it is the **personal fiefdom** of the

officers manning the office. They appear to have blissfully forgotten that there are Rules and Regulations to be followed before imposing any penalty. The petitioner who was an employee regularly appointed, is treated as a chattel and is imposed penalty after penalty of recovery of amounts initially from the salary of the petitioner, and the latest from the pension of the petitioner. No inquiry worth the name has ever been conducted against the petitioner. The glaring illegalities are that recovery was initially ordered in the year 2008 for the alleged loss of 69 faulty transformers. The recovery was from the salary of the petitioner to the tune of ₹5,000/-. No inquiry is conducted. After three years of recovery, the so called charge memo invoking Rule 12 of the Regulations is issued for which recovery had started three years ago. This results in imposition of penalty, all over again that is recovery of moneys which had already been started three years ago and reduction of petitioner's scale to the lowest in the cadre of Junior Engineer. With all these the petitioner retires on attaining the age of superannuation. The recovery did not stop and no pension is paid to the petitioner. The recovery again goes on increasing from year to year, investigation to investigation, discreet

enquires and appointment of Special Committee for inquiry into shortage of transformers and to none of these, the petitioner is privy. No notice even issued to the petitioner seeking to show cause as to why recovery should not be made. This is the least expected of any employer either private or public; in the case at hand, it is a State under Article 12 of the Constitution of India.

17. If huge recoveries are to be effected from the salary/pension of the employee it ought to precede by a regular departmental inquiry; fixing of accountability, determination of loss and hearing the petitioner as to why recovery should not be made on such determination after following due procedure in law. None of these necessary procedures for initiating recovery are even followed by the Company against the petitioner. There cannot be better illustration of the employer taking the employee's rights for a ride and imposing huge recovery of ₹86,52,163/- against the petitioner. The petitioner who has retired on attaining the age of superannuation on 31-05-2013 is fighting for grant of pension even as on today after 11 years of superannuation. It is not paid on account of recoveries against the petitioner all of which have been

ordered in blatant violation of the principles of natural justice. The case at hand appears to be *sui generis* as constitutional Courts would rarely come across such grossly arbitrary action by the employer, against its employee, the petitioner therefore, becomes entitled to restitution for all the illegal acts of the Corporation. It becomes apposite to refer to the judgment of the Apex Court in the case of **MANOJ KUMAR Vs. UNION OF INDIA AND OTHERS¹**.

The Apex Court has held as follows:

"17. Judicial review of administrative action in public law is qualitatively distinct from judicial remedies in civil law. In judicial review, constitutional courts are concerned with the exercise of power by the State and its instrumentalities.

18. Within the realm of judicial review in common law jurisdictions, it is established that constitutional courts are entrusted with the responsibility of ensuring the lawfulness of executive decisions, rather than substituting their own judgment to decide the rights of the parties, which they would exercise in civil jurisdiction (Sir Clive Lewis, Judicial Remedies in Public Law (5th edn, Sweet and Maxwell 2015). It has been held that the primary purpose of quashing any action is to preserve order in the legal system by preventing excess and abuse of power or to set aside arbitrary actions. Wade on Administrative Law states that the purpose of quashing is not the final determination of private rights, for a private party must separately contest his own rights before the administrative authority (HWR Wade and CF Forsyth, Administrative Law (11th edn, Oxford University Press 2014) 596-597. Such private party is also not entitled to compensation merely because the administrative action is

¹ 2024 SCC Online SC 163

illegal (Peter Cane, 'Damages in Public Law' (1999) 9(3) Otago Law Review 489). A further case of tort, misfeasance, negligence, or breach of statutory duty must be established for such person to receive compensation (Henry Woolf and others, *De Smith's Judicial Review* (8th edn, Sweet and Maxwell 2018) 1026-1027).

19. We are of the opinion that while the primary duty of constitutional courts remains the control of power, including setting aside of administrative actions that may be illegal or arbitrary, it must be acknowledged that such measures may not singularly address repercussions of abuse of power. It is equally incumbent upon the courts, as a secondary measure, to address the injurious consequences arising from arbitrary and illegal actions. This concomitant duty to take reasonable measures to retribute the injured is our overarching constitutional purpose. This is how we have read our constitutional text, and this is how we have built our precedents on the basis of our preambular objective to secure justice (The Preambular goals are to secure Justice, Liberty, Equality, and Fraternity for all citizens).

20. In public law proceedings, when it is realised that the prayer in the writ petition is unattainable due to passage of time, constitutional courts may not dismiss the writ proceedings on the ground of their perceived futility. In the life of litigation, passage of time can stand both as an ally and adversary. Our duty is to transcend the constraints of time and perform the primary duty of a constitutional court to control and regulate the exercise of power or arbitrary action. By taking the first step, the primary purpose and object of public law proceedings will be subserved.

21. The second step relates to restitution. This operates in a different dimension. Identification and application of appropriate remedial measures poses a significant challenge to constitutional courts, largely attributable to the dual variables of time and limited resources.

22. The temporal gap between the impugned illegal or arbitrary action and their subsequent adjudication by the courts introduces complexities in the provision of restitution. As time elapses, the status of persons, possession, and promises undergoes transformation, directly influencing the nature of relief that may be formulated and granted.”

(Emphasis supplied)

The aforesaid observation of the Apex Court is completely applicable to the case at hand.

18. It is trite that penalty can be imposed against an employee and the said penalty unless it shocks the conscience of the Court would not be interfered in the normal circumstance. Here is a case where without holding an inquiry orders of recovery are slapped against the petitioner time and again during his service and post retirement. Therefore, for the reasons that recoveries are effected without even conducting a departmental inquiry worth the name in tune with the Regulations, the orders impugned would fly on the face, for it being passed in blatant violation of every known cannon of law and the petition deserves to succeed with a direction that all terminal benefits that the petitioner is entitled to shall be released to the petitioner without any loss of time, including the

costs of litigation and payment of interest for withholding the terminal benefits, failing which, the petitioner who has been ***left bleeding; would never see the wound healing.***

19. For the aforesaid reasons, I pass the following:

ORDER

- (a) Writ Petition is allowed with costs of Rs.1/- lakh to be paid by the Corporation, to the petitioner within 4 weeks from the date of receipt of a copy of the order.
- (b) All recoveries in terms of the Order dated 29-07-2021, passed by the 6th respondent/Superintending Engineer (Ele.), HESCOM and also the order dated 16-10-2017, passed by the 3rd respondent/Chief Engineer (Ele.), HESCOM stand quashed.
- (c) *Mandamus* issues to the respondents to settle and pay pension and all terminal benefits to the petitioner on his superannuation with effect from 31-05-2013 along with interest at the rate of 6% p.a. from the date they became due – date of superannuation, till the date of payment.
- (d) This order shall be complied with by the respondents within a period of four weeks from the date of receipt of

a copy of this order, failing which, the petitioner would be entitled to an interest at 12% per annum from the date of superannuation, till the date of its payment.

**Sd/-
JUDGE**

Bkp/CT:SS